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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn.No. RA- 8/91 In
OA-1255/90

Date of decision: 20-11-91

Miss Kanchan Sala Petitioner

Versus

Union of India & Ors..... Respondents

For the Petitioner None

For the Respondents None

CORAM:

The Hon'ble Mr. P.K. Kartha, Vice Chairman(J)

The Hon'ble Mr. D.K. Chakravorty, Administrative Member.

1. Whether Reporters of local papers may be allowed to see the Judgment? *Yes*
2. To be referred to the Reporters or not? *No*

JUDGMENT

(of the Bench delivered by Hon'ble Mr. P.K. Kartha,
Vice Chairman(J))

This R.A. has been filed by the respondents in OA-1255/90 which was disposed of by judgement dated 16.11.1990. OA-1255/90 had been filed by Miss Kanchan Sala who had worked as a Lower Division Clerk in the office of the respondents (the petitioner in the present R.A.). She had prayed for directing the respondents to regularise her services with all benefits of seniority and fitment, etc., and to give

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directions to them not to terminate her services till her regularisation by preparing a scheme or otherwise.

2. After going through the records of the case, including the relevant case file of the respondents placed before us for our perusal, the Tribunal disposed of the application with the following orders and directions:-

- "(i) The applicant will not be entitled to regularisation in the post of Lower Division Clerk merely on the ground that she has worked in the said post for one year.
- (ii) The applicant should be accommodated in the vacancy of LDC which has arisen on the release of Shri Manoj Kumar Aggarwal for joining the Delhi Police on his appointment as Head Constable (Ministerial) with effect from 9.4.1990 notwithstanding the fact that under the instructions issued by the Government of India, the ad hoc appointment of a person cannot exceed the period of one year.
- (iii) We, however, make it clear that the services of the applicant could be replaced by a regularly appointed Lower Division Clerk sponsored by the Staff Selection Commission but till then she should be accommodated in the post of Lower Division Clerk.
- (iv) We, therefore, set aside and quash the office order dated 10th September, 1990 purporting to terminate the ad hoc appointment of the applicant with effect from 10.9.1990.

There will be no order as to costs."

3. We have gone through the grounds raised in the R.A. We see no error apparent on the face of the judgement. The petitioner has also not brought out

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any new facts warranting a review of the judgement. In case the petitioners ^{are} ~~is~~ aggrieved by the decision of the Tribunal, the proper course for them would be to take up the matter in appeal to the Supreme Court and not to reagitate the matter by filing a review application.

4. In view of the above, the RA-8/90 is rejected.

D. K. Chakravorty
(D.K. Chakravorty)
Administrative Member

P. K. Kartha
(P.K. Kartha)
Vice-Chairman(Judl.)